File No. Import/TFM/APEX/2022-FSSAI

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act, 2006) FDA Bhawan, Kotla Road, New Delhi - 110002

Date: 27 December, 2022

Clarification

Subject: Clarification with respect to Rectifiable labelling information for imported food consignments - reg.

In continuation to the order issued regarding 'Rectifiable labelling information for imported food consignments' dated 18th November 2022, it is to further clarify that,

2. The labels on imported food consignments which are found to be non-compliant by laboratory during analysis, the importer may rectify the label and the concerned AO/ his representative shall verify the compliance and issue the No Objection Certificate (NOC) for the said consignment.

(Dr. Amit Sharma)

Director (Trade & IC)

Email: dr.amitsharma@fssai.gov.in

To,

- 1. All Regional Directors, FSSAI
- 2. All Authorized Officers, FSSAI
- 3. All Food Analysts, FSSAI
- 4. JS (Customs), CBIC for circulation to all Authorised Officers from customs for compliance.
- 5. CITO, FSSAI-HQ, for uploading on FSSAI website